Written Answers

1	2	3
20.	श्रार० के० वाजपेई	6-प्रशोक रोड
21.	स्व॰ भाई शमिन्द्र सिंह	बी-2, बीके.के. एस. मार्ग, नई दिल्ली
22.	पनोज पाण्डे	सी-11/67, मोती बाग
23.	जी॰ के॰ मूपनार	24, ग्रकचर रोड
24.	जगत पाल सिंह	20, कैनिंग लेन 🦈 🔭
2 5.	स्व॰ श्री दरबारा सिंह	9, कृष्ण मैनन भार्ग 🧦
2 6.	डा ०जगन्नाथ मिश्रा	8, सफदरजंग लेन
27.	पुरुषोत्तम कोशिक	13, बलवंत राय मेहता लेन
28.	टी० एम० ग्रंजैया	1 4–सी, फिरोज शाह रोड
2 9.	ब्रह्म दत्त	सी-1/5, हुमायूं रोड
30.	उमा गणपति राजू	8, तुगलक लेन
31.	वैजयंती माला बाली	76, लोघी इस्टेंट
32.	जनेश्वर मिश्रा	23, सफदरजंग रोड
33.	राजमंगल पाण्डे 💎	3, त्यागराज मार्ग
34.	हरमोहन धवन	11, तीन मूर्ति भागे
35.	मैनका गांधी	23, तुगलक रोड
36.	एस० के० सहाय	12, सफदरजंग रोड
37.	भगत चरण दास	14, तीन मूर्ति लेन
38.	रामजी लाल सुमन	20, विलिगडन क्रिसेन्ट
39.	दसई चौधरी	83, लोधी इस्टेंट
40.	जय प्रकाश	9, तीनमूर्ति लेन
41.	बबन राव ढाकणे	16, तुगलक रोड
42.	ललित विजय सिंह	ए० बी 96, शाहजहां रोड
43.	मनुभाई कोठाड़िया,	2, ग्रकबर रोड
44.	उषा सिंह	6, जी भ्रार जी रोड

Applicability of Labour Laws to loom Workers

जै० वी० शाह

देवी लाल

46.

1755, SHRI PRAGADA KOTAIAH: Will the Minister of LABOUR be pleased to state:

- (a) whether labour and factory laws are applicable to powerloom workers;
- (b) if so, what are the facilities given to the workers of the powerlooms regard-

ing wages, provident fund, gratuity other social security measures; and

5, बी॰ ग्रार॰ मैहता लेन

1, विलिंगडन त्रिसेन्ट

(c) if answer to the part (a) above be in the negative, what are the reasons there-

THE DEPUTY MINISTER IN MINISTRY OF LABOUR (SHRI PA-BAN SINGH GHATOWAR): (a) (b) The various labour laws namely, the Factories Act, 1948, the Minimum Wages

Act, 1948, the Employees State Insurance Act, 1948, the Employees' Provident Funds and Miscellaneous Provisions Act, 1952 and the Payment of Gratuity Act, 1972 are applicable to powerlooms and their employees are entitled to the benefit of minimum wages, provident fund, gratuity etc. subject to the conditions specified in the respective Acts.

(c) Does not arise.

Transfer of press pool accommodation to general pool

1756. SHRI KHYOMO LOTHA: Will the Minister of URBAN DEVELOP-MENT be pleased to state:

- (a) whether it is a fact that some Government Quarters were transferred by the Directorate of Estates in the year 1975 to Government of India Press, Minto Road, New Delhi for their separate Pool;
- (b) whether it is also a fact that one Quarter No. D-822 (T. III) DIZ Area, Mandir Marg, New Delhi was recently transferred to Dr. Ram Manohar Lohia Hospital, New Delhi without the written consent of the Press Authorities;
 - (c) if so, the details thereof; and
- (d) what is latest position of the said quarter and what action Government propose to take against the erring officer?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOP-MENT (SHRI M. ARUNACHALAM): (a) Yes, Sir.

- (b) Yes, Sir.
- (c) and (d) The action to transfer the quarter No. D-822 Mandir Marg to Dr. R.M.L. Hospital was taken by the Directorate of Estates on receipt of intimation of Vacancy from CPWD Enquiry Office on the presumption that the quarter felt in General pool. The quarter was also simultaneously allotted to an employee of Govt. of India Press, Minto Road by the Govt. of India Press from the Fress

Pool. After realising that the house belonged to the Press Pool, the allottee from the Government of India Press was allowed to occupy the house. As such, the question of taking action against any of the officer of the Directorate of Estates do not arise, since it was a bonafied mistake.

New intra-urban projects and suburban Railway projects in Bombay

1757. SHRI PRAMOD MAHAJAN: Will the Minister of RAILWAYS be pleased to state:

- (a) whether it is a fact that Government have stopped taking up new intraurban projects and suburban Railway projects in the city of Bombay; and
- (b) if so, what are the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MALLIKARJUN): (a) and (b) No, Sir. Some works to augment the capacity of the existing suburban system in Bombay and construction of a new suburban line to connect New Bombay are already in progress.

Ministry of Urban Development has since been designated as the nodal Ministry for general Planning and coordinating the development of urban transportation and therefore future projects for construction of new corridors would be processed by that Ministry.

Ban on Cow Slaughter

1758. SHRI PRAMOD MAHAJAN: Will the Minister of AGRICULTURE be pleased to refer to the reply to Unstarred Question 3627 given in the Rajya Sabha on the 7th September, 1990 and state;

(a) whether Government have since collected the information regarding (i) issuance of direction to the State Governments to enact legislation for imposition of total ban on slaughter of cows and its progeny (ii) the names of the States which have enacted legislation